

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
DRAFT MINUTES OF THE NORMS COMMITTEE-II MEETING NO.06/81
SCHEDULED ON 30.06.2015

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 06/81 of Norms Committee-II for the year 2015-16 scheduled to be held on 30.06.2015 was actually held on 14.07.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Shri S. K. Bhatnagar, Dy. Industrial Adviser	MoS
4.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
5.	Shri K.C. Raju, DDG	DGFT
6.	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date: 11.08.2015
	Decision :NC observed that DeitY vide letter dated 17.03.2015 has requested the company to depute a representative for technical discussion. NC decided to send a reminder to the company to depute their representative for technical discussion with DeitY. NC also decided to send a letter to DeitY to know the status of the case. The case stands deferred to 11.08.2015			

2	Case No.:6/18/81-ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00625/AM15/	RLA File :13/24/040/00041/AM12/	Lic.No/Date:1310038617 31.01.2012	Defer Date: 11.08.2015
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015. As no reply has been received from the company, NC decided to send a reminder to the company to expedite reply. The case stands deferred to 11.08.2015.			

3	Case No.:8/18/81-ALC2/2014	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00627/AM15/	RLA File :13/24/040/00040/AM12/	Lic.No/Date:1310038618 31.01.2012	Defer Date: 11.08.2015
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015. As no reply has been received from the company, NC decided to send a reminder to the company to expedite reply. The case stands deferred to 11.08.2015.			

4	Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date: 11.08.2015
	Decision : NC noted that DHI Deficiency letter was issued to the company on 03.03.2015 followed by reminder on 14.05.2015 and final reminder on 26.06.2015. NC decided to wait for the reply of the company.			

The case stands deferred to 11.08.2015.

5	Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply. The case stands deferred to 11.08.2015.				

6	Case No.:23/25/81-ALC2/2012	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00474/AM13/	RLA File :03/95/040/00818/AM13/	Lic.No/Date:0310721688 22.01.2013	Defer Date: 11.08.2015
Decision : NC noted that MSME Deficiency letter was issued to the company on 11.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company. The case stands deferred to 11.08.2015.				

7	Case No.:19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date: 11.08.2015
Decision : NC noted that MSME Deficiency letter was issued to the company on 09.06.2015. As no reply has been received from the company, NC decided to send a reminder to the company to expedite reply. The case stands deferred to 11.08.2015.				

8	Case No.:34/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date:0510351299 11.04.2013	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply. The case stands deferred to 11.08.2015.				

HQ File :01/81/050/00126/AM15/	RLA File :31/83/040/00080/AM14/	Lic.No/Date:3110060000 22.08.2013	Defer Date: 11.08.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 29.05.2015. As no reply has been received from the company, NC decided to send a reminder to the company to expedite reply.			
The case stands deferred to 11.08.2015.			

Case No.:4/18/81-ALC2/2014	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:6/81- ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00623/AM15/	RLA File :04/24/040/00116/AM14/	Lic.No/Date:0410149282 29.08.2013	Defer Date: 11.08.2015
14	Decision :NC observed that the company was issued DIPP DL on 11.05.2015 followed by reminder on 26.06.015. On the request of the party a copy of the DL has also been sent to expedite the reply.		
The case stands deferred to 11.08.2015.			

Case No.:27/6/81-ALC2/2014	Party Name:TECHNOMAK PROJECT INDIA PVT LTD	Meet No/Date:6/81- ALC2/2015 30.06.2015	Approved
HQ File :01/81/050/00181/AM15/	RLA File :04/24/040/00133/AM14/	Lic.No/Date:0410149963 18.09.2013	
15	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(57)/2014/TSW(B) 257 dated 07.07.2015 (copy enclosed).		
	RA may take suitable consequential action accordingly.		

16	Case No.:24/24/81-ALC2/2013	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00412/AM14/	RLA File :05/24/040/00244/AM14/	Lic.No/Date:0510369439 25.10.2013	Defer Date: 11.08.2015
	Decision : NC observed that the case is under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply.			
	The case stands deferred to 11.08.2015.			

Case No.: 43/24/81-ALC2/2013	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81- ALC2/2015 30.06.2015	Approved
HQ File :01/81/050/00431/AM14/	RLA File :03/95/040/00597/AM14/	Lic.No/Date:0310755802 28.10.2013	
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Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/1132013-TSW/40 dated 29.09.2014 as under:-

Taking clue from SIONs, C-593 & C-1292, Advance Authorization may be ratified as under:

1. Words " DFBE Coating thickness of 810 Micron " may be added with the description of export item at Sl. No. 1.
2. Words "of relevant grade & thickness" may be added with the description of import items at Sl. No. 1 & 11.
3. Thickness of import item at Sl. No. 1 may be amended from " 8 mm to 40 mm" to " 0.281IN, 0.312 IN & 0.375 IN "
4. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 36473.793 MT as 1.05 MT/MT content in the export products at Sl No. 1 & 3.
5. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 167.469 MT.
6. Quantity of import item at Sl. No. 3 may be allowed as 1163.618 MT inclusive of 5% wastage.
7. Quantity of import items at Sl. No. 4 indicated in "MT" may be deleted and CIF value of these items taken together may be restricted within 6% of fob value of export items at Sl. No 1 & 2.
8. Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for i.e. 11.752 MT & 192.72 MT respectively taking clue from SION C-1292 for export item at Sl. No. 2.
9. Quantities of import items at Sl. No. 7 to 10 may be allowed as SION C-593 for export item at Sl. No. 3.
10. Thickness of import item at Sl. No. 11 may be amended from " 8 mm to 40 mm" to "0.500 IN"
11. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 4639.734 MT as 1.05 MT/MT content in the export product at Sl No. 2.

RA may take suitable consequential action accordingly.

18	Case No.:45/24/81-ALC2/2013	Party Name:BARTEC INDIA (P) LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
	HQ File :01/81/050/00433/AM14/	RLA File :05/23/040/00309/AM14/	Lic.No/Date:0510370995 13.11.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. W-27/10/2014-IPHW dated 14.08.2014 (copy enclosed). RA may take suitable consequential action accordingly.				

19	Case No.:73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date: 11.08.2015

Decision : NC observed that the reply of the company is under examination of C&PC.

The case stands deferred to 11.08.2015.

20	Case No.: 60/24/81-ALC2/2013	Party Name:MILEEN ENGINEERS	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
	HQ File :01/81/050/00448/AM14/	RLA File :03/95/040/00656/AM14/	Lic.No/Date:0310758104 18.11.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(42)/0310/MI/2014/TSW(B)/221 dated 17.06.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

21	Case No.: 28/3/81-ALC2/2014	Party Name:TEXMACO RAIL & ENGINEERING LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00125/AM15/	RLA File :02/24/040/00138/AM14/	Lic.No/Date:0210196856 26.11.2013	Defer Date: 11.08.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(85)/2014/TSW(B)/235 dated 19.06.2015 (copy enclosed).				
The case stands deferred to 11.08.2015.				

22	Case No.: 6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of DoT. NC decided to send a reminder to DoT to expedite the reply.				
The case stands deferred to 11.08.2015.				

23	Case No.: 7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of DoT. NC decided to send a reminder to DoT to expedite the reply.				
The case stands deferred to 11.08.2015.				

24	Case No.:54/24/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00442/AM14/	RLA File :13/24/040/00037/AM14/	Lic.No/Date:1310045247 03.12.2013	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply. The case stands deferred to 11.08.2015.				

25	Case No.:21/24/81-ALC2/2013	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
	HQ File :01/81/050/00409/AM14/	RLA File :10/24/040/00043/AM14/	Lic.No/Date:1010055822 04.12.2013	
Decision : NC observed that DHI vide U.O. No. 3(44)/1010/DK/2014/TSW(B) dated 15.04.2014 has furnished comments. DoC&PC was requested to furnish comments in respect of raw materials but not reply was received from them. Therefore, NC decided to ratify the components on net-to-net basis under GN4 for Engineering Products as per DHI U.O. No. 3(44)/1010/DK/2014/TSW(B) dated 15.04.2014. NC also decided to ratify the subject AA in respect of cables with 1.02 Kgs/Kg and plastic materials with 1.05 Kgs/Kg in export products. RA may take suitable consequential action accordingly.				

26	Case No.:18/24/81-ALC2/2013	Party Name:SHALIMAR WIRES INDUSTRIES LTD.,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
	HQ File :01/81/050/00406/AM14/	RLA File :02/24/040/00125/AM14/	Lic.No/Date:0210198164 26.12.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/82/2015-TSW/26 dated 14/07/2015 as under:- 1. Word “of relevant grade & diameter” may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as 45900 Kgs. as 1.02 Kgs./kg. content in the export product taking clue from SION C-2018. 2. Quantity of import item at Sl. No.2 may be allowed upto 2 % of FOB value of exports. RA may take suitable consequential action accordingly.				

27	Case No.:30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date: 11.08.2015

Decision : NC observed that the case is under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply.

The case stands deferred to 11.08.2015.

Case No.: 22/24/81-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
HQ File :01/81/050/00410/AM14/	RLA File :08/24/040/00425/AM14/	Lic.No/Date:0810127694 03.01.2014	

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/101 dated 09/07/2014 as under:-

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1. Words “ OD 10.75 Inches and Wall thickness 6.35 mm, 7.80 mm, 9.27 mm & 12.70 mm ” may be suffixed with the description of export products at Sl. No. 1.
2. Words “ OD 10.75 Inches and Wall thickness 7.80 mm, 9.27 mm, 12.70 mm, 11.13 mm & 12.70 mm ” may be suffixed with the description of export products at Sl. No. 2.
3. Quantity of export product at Sl. No. 1 may also be specified as 175920.47 Sq. meters.
4. Quantity of export product at Sl. No. 2 may also be specified as 6464.49 Sq. meters.
5. Export products at Sl. No. 1 & 2 to contain 12396.7 MT & 550.953 MT of Carbon Steel respectively.
6. Words “ of relevant grade & thickness “ may be suffixed with the description of Import items at Sl. No. 1 to 5.
7. Taking clue from SION C-593, quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl. No. 1 may be allowed as 13016.535 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 1.
 - (ii) Quantity of import item at Sl. No. 2 may be allowed as 578.5 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 2.
 - (iii) Quantity of import item at Sl. No. 3 may be allowed as 79.892 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 3.
 - (iv) Quantity of import item at Sl. No. 4 may be allowed as 114.45 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 4.
 - (v) Quantity of import item at Sl. No. 5 may be allowed as 137.113 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 5.

RA may take suitable consequential action accordingly.

29	Case No.: 84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
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HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of MSME. NC decided to send a reminder to MSME to expedite the reply.			
The case stands deferred to 11.08.2015.			

Case No.: 85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:6/81- ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of MSME. NC decided to send a reminder to MSME to expedite the reply.			
The case stands deferred to 11.08.2015.			

Case No.: 14/3/81-ALC2/2014	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:6/81- ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of DHI. NC decided to send a reminder to DHI to expedite the reply.			
The case stands deferred to 11.08.2015.			

Case No.: 20/6/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:6/81- ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00174/AM15/	RLA File :02/24/040/00011/AM15/	Lic.No/Date:0210202660 23.04.2014	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply.			
The case stands deferred to 11.08.2015.			

Case No.: 1/6/81-ALC2/2014	Party Name:JINDAL (INDIA) LIMITED	Meet No/Date:6/81- ALC2/2015 30.06.2015	Approved
HQ File :01/81/050/00155/AM15/	RLA File :02/24/040/00206/AM14/	Lic.No/Date:0210202770 25.04.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/89/2014-TSW/139 dated 09/07/2014 as under:-			

Taking clue from SION C-593, advance Authorization may be ratified as under:

1. Thickness of import item at Sl. No.1 may be modified as 0.250" (6.35 MM) & 0.307"(9.27 MM).
2. Thickness of import item at Sl. No. 2 may be modified as 0.438" (11.12 MM) & 0.500" (12.7 MM) .
- (i) Total quantity of import item at Sl. No. 1 may be allowed as 122.85 MT as 1.05 MT/MT content in the export product as under:
Thickness 0.250" (6.35 MM): 103.95 MT

Thickness 0.307" (9.27 MM): 18.9 MT
- (ii) Total quantity of import item at Sl. No. 2 may be allowed as 36.75 MT as 1.05 MT/MT content in the export product as under:
Thickness 0.438" (11.12 MM): 10.5 MT

Thickness 0.500" (12.7 MM) : 26.25 MT

RA may take suitable consequential action accordingly.

34	Case No.: 16/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 11.08.2015
	Decision : NC observed that the case is under examination of DoT. NC decided to send a reminder to DoT to expedite the reply. The case stands deferred to 11.08.2015.			

35	Case No.: 3/9/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date: 11.08.2015
	Decision : NC observed that copy of application has not been received from RA. Hence NC decided to send e-mail to RA to forward copy of the application. The case stands deferred to 11.08.2015.			

36	Case No.: 6/15/81-ALC2/2014	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3410040397	Defer Date:

:01/81/050/00463/AM15/	:34/24/040/00087/AM15/	23.07.2014	11.08.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 03.03.2015 followed by reminder on 14.05.2015 and final reminder on 26.06.2015. NC decided to wait for the reply of the company. The case stands deferred to 11.08.2015.			

Case No.: 48/15/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00505/AM15/	RLA File :03/94/040/00268/AM15/	Lic.No/Date:0310789692 26.09.2014	Defer Date: 11.08.2015
37	Decision : NC noted that DHI Deficiency letter was issued to the company on 03.03.2015 followed by reminder on 14.05.2015 and final reminder on 26.06.2015. NC decided to wait for the reply of the company. The case stands deferred to 11.08.2015.		

Case No.: 62/15/81-ALC2/2014	Party Name:RUBY MICA COMPANY LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00519/AM15/	RLA File :02/24/040/00130/AM15/	Lic.No/Date:0210205033 26.09.2014	Defer Date: 11.08.2015
38	Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company. The case stands deferred to 11.08.2015.		

Case No.: 46/15/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00503/AM15/	RLA File :03/94/040/00378/AM15/	Lic.No/Date:0310789833 30.09.2014	Defer Date: 11.08.2015
39	Decision : NC observed that the reply of the company is under examination of DHI. The case stands deferred to 11.08.2015.		

Case No.: 18/15/81-ALC2/2014	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:6/81-ALC2/2015 30.06.2015	Transferred
HQ File :01/81/050/00475/AM15/	RLA File :31/83/040/00152/AM15/	Lic.No/Date:3110064941 01.10.2014	
40	Decision : NC observed that the case pertains to NC-1 as per ITCH code informed by the party. NC, therefore, decided to transfer the case to NC-1. The party may consult NC-1,		

DGFT for further necessary action.

41	Case No.: 19/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00476/AM15/	RLA File :31/83/040/00161/AM15/	Lic.No/Date:3110064950 08.10.2014	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of C&PC & DeitY. NC decided to send a reminder to C&PC & DeitY to expedite the reply.				
The case stands deferred to 11.08.2015.				

42	Case No.: 20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date: 11.08.2015
Decision : NC noted that DeitY Deficiency letter was issued to the company on 13.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company.				
The case stands deferred to 11.08.2015.				

43	Case No.: 36/15/81-ALC2/2014	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
	HQ File :01/81/050/00493/AM15/	RLA File :03/95/040/00036/AM15/	Lic.No/Date:0310790035 09.10.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/62/2015-TSW/57 dated 02/06/2015 as under:-				
12. Words "DFBE Coating Thickness of 810 Microns" " may be added with the description of export item. 13. Words "of relevant grade & thickness" may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 167.074 MT as 1.05 MT/MT content in the export product. 14. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 0.681 MT. 15. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 5.590 MT inclusive of 5 % wastage. 16. Quantity of import items at Sl. No. 4 indicated in "MT" may be deleted. 17. Import items at Sl. No. 4 may be allowed upto 6 % of FOB value of exports.				
RA may take suitable consequential action accordingly.				

44	Case No.: 67/15/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:6/81-	Status:
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		ALC2/2015 30.06.2015	Deferred
HQ File :01/81/050/00524/AM15/	RLA File :05/24/040/00286/AM15/	Lic.No/Date:0510391516 09.10.2014	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of MoEF. NC decided to send a reminder to MoEF to expedite the reply.			
The case stands deferred to 11.08.2015.			

Case No.: 11/15/81-ALC2/2014	Party Name: WORTHY ENGINEERING	Meet No/Date: 6/81- ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00468/AM15/	RLA File :07/24/040/00235/AM15/	Lic.No/Date: 0710106811 10.10.2014	Defer Date: 11.08.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/82/2015-TSW/45 dated 14.07.2015 as under:-			
45	1. Justification for use of CRNGO Steel in Pre-fabricated "Stair cases" & "Stringers". 2. Net Weight of indigenous inputs in export items. 3. Net Weight of export item(s) as per Advance Authorisation is 300 MT, whereas, as per letter dated 09/03/2015, total weight has been indicated as 6238 Kgs. of Pre-fabricated Stair cases & 16483 Kgs. of Stringers and the same may be clarified. 4. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.		
The case stands deferred to 11.08.2015.			

Case No.: 47/15/81-ALC2/2014	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:6/81- ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00504/AM15/	RLA File :03/94/040/00630/AM15/	Lic.No/Date:0310790115 10.10.2014	Defer Date: 11.08.2015
46	Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015. As no reply has been received from the company, NC decided to send a reminder to the company to expedite reply.		
	The case stands deferred to 11.08.2015.		

Case No.:17/15/81-ALC2/2014	Party Name:RITTAL INDIA PRIVATE LIMITED,	Meet No/Date:6/81- ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00474/AM15/	RLA File :07/21/040/00588/AM15/	Lic.No/Date:0710106822 13.10.2014	Defer Date: 11.08.2015
47	Decision : NC noted that DIPP Deficiency letter was issued to the company on 16.03.2015 followed by reminder on 14.05.2015 and final reminder on 26.06.2015. NC decided to wait for the reply of the company.		

The case stands deferred to 11.08.2015.

48	Case No.: 16/15/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00473/AM15/	RLA File :07/24/040/00250/AM15/	Lic.No/Date:0710106866 20.10.2014	Defer Date: 11.08.2015
Decision : NC observed that the reply of the company is under examination of C&PC.				
The case stands deferred to 11.08.2015.				

49	Case No.: 37/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00494/AM15/	RLA File :03/95/040/00607/AM15/	Lic.No/Date:0310790375 20.10.2014	Defer Date: 11.08.2015
Decision : NC noted that DIPP Deficiency letter was issued to the firm on 23.06.2015. As no reply has been received from the firm, NC decided to send a reminder to the firm to expedite reply.				
The case stands deferred to 11.08.2015.				

50	Case No.: 45/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date: 11.08.2015
Decision : NC noted that DHI Deficiency letter was issued to the firm on 23.06.2015. As no reply has been received from the firm, NC decided to send a reminder to the firm to expedite reply.				
The case stands deferred to 11.08.2015				

51	Case No.: 1/12/81-ALC2/2014	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00402/AM15/	RLA File :09/24/040/00383/AM15/	Lic.No/Date:0910061126 22.10.2014	Defer Date: 11.08.2015
Decision : NC observed that copy of application has not been received from RA. Hence NC decided to send e-mail to RA to forward copy of the application.				
The case stands deferred to 11.08.2015				

52	Case No.: 12/15/81-ALC2/2014	Party Name: HAVELLS INDIA LTD.	Meet No/Date: 6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00469/AM15/	RLA File :05/23/040/00332/AM15/	Lic.No/Date: 0510391800 29.10.2014	Defer Date: 11.08.2015
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company. The case stands deferred to 11.08.2015.			

53	Case No.: 49/15/81-ALC2/2014	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date: 6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00506/AM15/	RLA File :07/24/040/00267/AM15/	Lic.No/Date: 0710106898 29.10.2014	Defer Date: 11.08.2015
	Decision : NC observed that copy of application has not been received from RA. Hence NC decided to send e-mail to RA to forward copy of the application. The case stands deferred to 11.08.2015			

54	Case No.: 33/15/81-ALC2/2014	Party Name: AVON TUBETECH PVT. LTD.	Meet No/Date: 6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00490/AM15/	RLA File :05/23/040/00174/AM15/	Lic.No/Date: 0510391864 05.11.2014	Defer Date: 11.08.2015
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 03.03.2015 followed by reminder on 14.05.2015 and final reminder on 26.06.2015. NC decided to wait for the reply of the company. The case stands deferred to 11.08.2015.			

55	Case No.: 15/12/81-ALC2/2014	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date: 6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00416/AM15/	RLA File :34/24/040/00191/AM15/	Lic.No/Date: 3410040663 07.11.2014	Defer Date: 11.08.2015
	Decision : NC observed that copy of application has not been received from RA. Hence NC decided to send e-mail to RA to forward copy of the application. The case stands deferred to 11.08.2015			

56	Case No.: 55/15/81-ALC2/2014	Party Name: MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date: 6/81-ALC2/2015 30.06.2015	Approved
	HQ File	RLA File	Lic.No/Date: 0710106967	

:01/81/050/00512/AM15/	:07/24/040/00296/AM15/	13.11.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(174)/2014/TSW(B) dated 13.07.2015 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.:2/18/81-ALC2/2014	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:6/81- ALC2/2015 30.06.2015	Closed
HQ File :01/81/050/00621/AM15/	RLA File :34/24/040/00192/AM15/	Lic.No/Date:3410040687 14.11.2014	
57	Decision : NC noted that the company vide email dated 24.06.2015 has stated that they have applied for closure of the subject AA and fixation norms is not requested in this case as they have regularized the AA by duty payment. NC, therefore, decided to close the case.		
	RA may take suitable consequential action accordingly.		

Case No.: 30/15/81-ALC2/2014	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00487/AM15/	RLA File :05/24/040/00351/AM15/	Lic.No/Date:0510392081 20.11.2014	Defer Date: 11.08.2015
58	Decision : NC noted that DIPP Deficiency letter was issued to the company on 03.03.2015 followed by reminder on 14.05.2015 and final reminder on 26.06.2015. NC decided to wait for the reply of the company.		
	The case stands deferred to 11.08.2015.		

Case No.: 66/15/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00523/AM15/	RLA File :11/24/040/00009/AM15/	Lic.No/Date:1110028112 20.11.2014	Defer Date: 11.08.2015
59	Decision : NC noted that MoS Deficiency letter was issued to the company on 03.03.2015 followed by reminder on 14.05.2015 and final reminder on 26.06.2015. NC decided to wait for the reply of the company.		
	The case stands deferred to 11.08.2015.		

Case No.: 59/15/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
HQ File :01/81/050/00516/AM15/	RLA File :10/24/040/00080/AM15/	Lic.No/Date:1010058891 21.11.2014	
60			

Decision : NC observed that DHI vide U.O. No. 3(172)/2014/TSW(B)/3 dated 01.01.2015 has furnished comments in respect of components. DoC&PC was requested to furnish comments in respect import items from Sl.No. 36 to 47. NC decided to ratify the norms of above AA as per written comments of DHI furnished vide U.O. No. 3(172)/2014/TSW(B)/3 dated 01.01.2015 for components. NC also decided to ratify the subject AA in respect of items at S.No. 36 as 1.02 Kgs/Kg content in export product and in respect of items at s.No. 37 to 47 as 1.05 Kgs/Kg content in export products.

RA may take suitable consequential action accordingly.

Case No.: 51/15/81-ALC2/2014	Party Name:L.D.D.N. IMPEX	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00508/AM15/	RLA File :05/23/040/00379/AM15/	Lic.No/Date:0510392142 25.11.2014	Defer Date: 11.08.2015
61			
Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company.			
The case stands deferred to 11.08.2015.			

Case No.: 50/15/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
HQ File :01/81/050/00507/AM15/	RLA File :10/24/040/00087/AM15/	Lic.No/Date:1010058911 27.11.2014	
62			
Decision : NC observed that DHI vide U.O. No. 3(173)/2014/TSW(B)/1 dated 01.01.2015 has furnished comments in respect of components. DoC&PC was requested to furnish comments in respect import items from Sl.No. 53 to 55, 61 to 64, 67 to 82. NC decided to ratify the norms of above AA as per written comments of DHI furnished vide U.O. No. 3(173)/2014/TSW(B)/1 dated 01.01.2015 in respect of components. NC also decided to ratify the subject AA in respect of items at from Sl.No. 53 to 55, 61 to 64, 67 to 82 as 1.05 Kgs/Kg content in export products.			
RA may take suitable consequential action accordingly.			

Case No.: 68/15/81-ALC2/2014	Party Name:VOLEX INTERCONNECT (INDIA) PVT. LTD.,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00525/AM15/	RLA File :04/24/040/00212/AM15/	Lic.No/Date:0410159799 01.12.2014	Defer Date: 11.08.2015
63			
Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company.			
The case stands deferred to 11.08.2015.			

64	Case No.:1/15/81-ALC2/2014	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00458/AM15/	RLA File :34/24/040/00231/AM15/	Lic.No/Date:3410040747 02.12.2014	Defer Date: 11.08.2015
	Decision : NC observed that copy of application has not been received from RA. Hence NC decided to send e-mail to RA to forward copy of the application. The case stands deferred to 11.08.2015			

65	Case No.:21/18/81-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00640/AM15/	RLA File :07/24/040/00268/AM15/	Lic.No/Date:0710107135 05.12.2014	Defer Date: 11.08.2015
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015. As no reply has been received from the company, NC decided to send a reminder to the company to expedite reply. The case stands deferred to 11.08.2015.			

66	Case No.:25/18/81-ALC2/2014	Party Name:WELSPUN CORP LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
	HQ File :01/81/050/00644/AM15/	RLA File :34/24/040/00252/AM15/	Lic.No/Date:3410040828 22.12.2014	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/35/2015-TSW/115 dated 21/04/2015 as under:- Taking clue from SION C-2004, Advance Authorization may be ratified as under: (i) Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 26250 MT as 1.05 MT/MT. content in the export products. RA may take suitable consequential action accordingly.			

67	Case No.:12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date: 11.08.2015
	Decision : NC noted that MSME Deficiency letter was issued to the company on 23.06.2015. As no reply has been received from the company, NC decided to send a reminder to the company to expedite reply.			

The case stands deferred to 11.08.2015.

Case No.:52/18/81-ALC2/2014	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
HQ File :01/81/050/00671/AM15/	RLA File :03/95/040/00791/AM15/	Lic.No/Date:0310792534 01.01.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/35/2015-TSW/126 dated 21/04/2015 as under:-			
68			
Taking clue from SION C-1291, Advance Authorization may be ratified as under:			
1. "Word "of relevant grade & thickness" may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 20398.98 MT as 1.05 MT/MT content in the export product. 2. Quantity of import items at Sl. No. 6 indicated in "MT" may be deleted. 3. Import items at Sl. No. 2 to 6 may be allowed as per SION C-1291			
RA may take suitable consequential action accordingly.			

Case No.:22/18/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00641/AM15/	RLA File :56/24/040/00053/AM15/	Lic.No/Date:5610004512 06.01.2015	Defer Date: 11.08.2015
69			
Decision : NC noted that MoS Deficiency letter was issued to the company on 11.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company.			
The case stands deferred to 11.08.2015.			

Case No.:16/18/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved				
HQ File :01/81/050/00635/AM15/	RLA File :05/23/040/00384/AM15/	Lic.No/Date:0510392801 12.01.2015					
70 Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/82/2015-TSW/70 dated 14/07/2015 as under:-							
1. Net weight of export products may be specified as under:							
Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)

1	6174	12	3061	23	368	34	1191
2	5030	13	405	24	389	35	7308
3	820	14	466	25	1622	36	10004
4	1395	15	1387	26	480	37	143
5	483	16	1780	27	730	38	22.1
6	728	17	67	28	884	39	34.4
7	1288	18	2200	29	1161	40	1136
8	393	19	678	30	1664	41	1467
9	1778	20	1380	31	13129	42	6273
10	672	21	531	32	580		
11	1658	22	316	33	846		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1, 2, 13, 14, 17, 24, 30, 32,33, 34, 37 to 42 as per Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 3 to 12, 18 to 23, as 1.01 Kgs./kg content in the Export products.
 - c) For Export products mentioned at Sl. No. 15 & 25 as 485.4 Kgs./km each taking clue from Engineering Table 4.
 - d) For Export products mentioned at Sl. No. 16, 27, 28 & 29 as 776.6 Kgs./Km, 184.9 Kgs./Km, 277.7 Kgs./Km & 462.3 Kgs./Km respectively taking clue from Engineering Table 5.
 - e) For Export product mentioned at Sl. No. 26 as per Engineering Table 4.
 - f) For Export products mentioned at Sl. No. 31, 35 & 36 as applied for i.e. 8875.77 Kgs./Km, 6841.75 Kgs./Km & 8875.77 Kgs./Km, respectively taking clue from Engineering Table 5.
3. Quantities of import item at Sl. No 2 viz XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 16, 18 to 36 & 42.
4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 42.
5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 42.
6. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 42.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1, 3 to 16, 18 to 31 & 42 as claimed by the firm.

RA may take suitable consequential action accordingly.

71	Case No.:9/18/81-ALC2/2014	Party Name:K J V ALLOYS CONDUCTORS PVT. LTD.	Meet No/Date:6/81-ALC2/2015	Status: Deferred
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		30.06.2015	
HQ File :01/81/050/00628/AM15/	RLA File :50/24/040/00018/AM15/	Lic.No/Date:5010002182 13.01.2015	Defer Date: 11.08.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company.			
The case stands deferred to 11.08.2015.			

72	Case No.: 55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:6/81- ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date: 11.08.2015
	Decision : NC observed that the case is under examination of DoT. NC decided to send a reminder to DoT to expedite the reply.			
	The case stands deferred to 11.08.2015.			

	Case No.: 11/18/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:6/81- ALC2/2015 30.06.2015	Approved
	HQ File :01/81/050/00630/AM15/	RLA File :05/23/040/00478/AM15/	Lic.No/Date:0510392935 20.01.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/82/2015-TSW/73 dated 14/07/2015 as under:-			

1. Net weight of export products may be specified as under:

73	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
	1	13459	22	1964	43	1012	64	10380
	2	5165	23	1403	44	1217	65	326
	3	14206	24	2135	45	601	66	3088
	4	18614	25	4489	46	712	67	2237
	5	7269	26	9665	47	903	68	3859
	6	8671	27	16807	48	696	69	432
	7	7848	28	3395	49	814	70	9418
	8	5881	29	6997	50	1060	71	2237
	9	9673	30	2177	51	4024	72	357
	10	18111	31	1156	52	575	73	1644
	11	10645	32	995	53	5310	74	396
	12	4943	33	1424	54	5333	75	357
	13	10849	34	777	55	4980	76	1323

14	607	35	1217	56	4470	77	2161
15	859	36	166	57	4007	78	524
16	1236	37	283	58	3421	79	1675
17	756	38	452	59	3012	80	412
18	1139	39	343	60	2627	81	1328
19	1316	40	326	61	2194	82	1861
20	1332	41	412	62	936		
21	2259	42	199	63	803		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1, 7, 8, 10,12, 13,43 to 52, 65 & 78 as per Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 9 & 11 as 5824.7 Kgs./Km each taking clue from Engineering Table 5.
 - c) For Export products mentioned at Sl. No. 14 to 39, 69, 72 to 74, as 1.01 Kgs./kg content in the Export products.
 - d) For Export products mentioned at Sl. No. 40 to 42, 75, 80 & 81 as per Engineering Table 4
 - e) For Export products mentioned at Sl. No. 76, 77, 79 & 82 as 274.1 Kgs./km, 548.2 Kgs./km, 462.3 Kgs./km, 462.3Kgs./km respectively, taking clue from Engineering Table 4.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 13, 23 to 29, 43 to 64, 66 to 68 & 70 to 82.
4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 71.
5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 71.
6. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 71.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 4, 6 to 11, 14 to 35, 40, 41 & 43 to 82 as claimed by the firm.
8. Quantities of import item at Sl. No 7 viz. Aluminium Wire Rod(Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 2 to 4, 6, 53 , 54, 56, 59 to 64, 66 to 68, as per Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 5 & 71, as 1.01 Kgs./kg content in the Export products.
 - c) For Export products mentioned at Sl. No. 55, 57 & 58 as 2646.5 Kgs./km, 2080.2 Kgs./km & 1686.7 Kgs./km respectively taking clue from Engineering Table 5.
 - d) For Export product mentioned at Sl. No. 70 as 3337.4 Kgs./Km, taking clue from

Engineering Table 5.

9. Quantities of import item at Sl. No. 8 viz. Copper Tape/Copper Foil (Electrolytic High Conductivity Grade) may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1 to 13, 64, 66 to 68 & 71.
10. Quantities of import item at Sl. No. 9 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 72 to 82.
11. Quantities of import item at Sl. No. 10 viz. Glass Mica Tape may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 80 to 82.
12. Quantities of import item at Sl. No. 11 viz. Relevant Nylon Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 14 to 31.

RA may take suitable consequential action accordingly.

Case No.:18/18/81-ALC2/2014	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
HQ File :01/81/050/00637/AM15/	RLA File :05/23/040/00453/AM15/	Lic.No/Date:0510392933 20.01.2015	

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/82/2015-TSW/74 dated 14/07/2015 as under:-

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	50.4	39	1726	77	73	115	2325
2	71	40	1623	78	186	116	3745
3	117	41	2299	79	425	117	4565
4	280	42	2814	80	505	118	1116
5	733	43	394	81	615	119	1273
6	1539	44	515	82	891	120	1491
7	2456	45	569	83	1152	121	3870
8	3049	46	995	84	1664	122	5655
9	280	47	1462	85	2005	123	6459
10	733	48	1752	86	2524	124	1740
11	1503	49	2460	87	3262	125	3262
12	1423	50	422	88	847	126	4224
13	1809	51	504	89	1741	127	3388
14	2779	52	3349	90	3075	128	1003
15	4685	53	392	90	3700	129	4321
16	1601	54	480	92	7475	130	3029
17	4429	55	452	93	4067	131	2078
18	8795	56	554	94	5132	132	2701
19	1800	57	2389	95	6289	133	4440

20	1866	58	5667	96	9485	134	1160
21	2240	59	12791	97	11822	135	452
22	3571	60	325	98	14152	136	1367
23	3836	61	355	99	13076	137	2758
24	4857	62	400	100	15939	138	4446
25	5346	63	462	101	363	139	5161
26	6815	64	771	102	342	140	279
27	9097	65	1288	103	432	141	724
28	10733	66	2400	104	1070	142	393
29	13199	67	1578	105	1160	143	627
30	18863	68	21.6	106	998	144	21.8
31	23666	69	34.3	107	1150	145	34.6
32	1799	70	50.3	108	3384	146	50.5
33	1867	71	71.3	109	5595	147	71.1
34	2240	72	181	110	3588	148	119
35	3571	73	576	111	2849	149	180
36	3836	74	277	112	2529		
37	4856	75	169	113	2992		
38	1544	76	100	114	1824		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For Export products mentioned at Sl. No. 1 to 14, 16 to 25, 32 to 37, 50, 51, 53 to 57, 68 to 75, 81 to 91, 93 to 100, 135, 136, 140, 141 & 144 to 149, as per Engineering Table 5.
 - For Export products mentioned at Sl. No. 15, 27, 29, 31, 52 & 58 as 1249.4 Kgs./Km, 3513.3 Kgs./Km, 5547.4 Kgs./Km, 11094.7 Kgs./Km, 1756.7 Kgs./Km & 3513.3Kgs./Km respectively, taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 26, 28, 30 & 59 as applied for i.e. 2588.77 Kgs./Km, 4437.89 Kgs./Km, 8875.77 Kgs./Km & 8875.77 Kgs./Km respectively, taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 38 to 48, 60 to 64, 76,78 to 80, 119 to 123 & 125 to 127, as per Engineering Table 4
 - For Export products mentioned at Sl. No. 49, 65, 66 & 67 as 924.6 Kgs./Km, 274.1 Kgs./Km, 822.3 Kgs./Km & 462.3 Kgs./Km respectively, taking clue from Engineering Table 4.
 - For Export products mentioned at Sl. No. 77, 92, 137, 138 & 139 as 36.98 Kgs./Km, 5824.7 Kgs./Km, 1294.4 Kgs./Km, 2264.7 Kgs./Km & 2773.2 Kgs./Km respectively, taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 101 to 118, 128 to 134 , 142 & 143 as 1.01 Kgs./kg content in the Export products.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 11 to 67, 79 to 139, 142 & 143.

4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 100, 102 to 117, 134 to 141 & 144 to 149.
5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 100, 102 to 117, 134 to 141 & 144 to 149.
6. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 100, 102 to 117, 134 to 141 & 144 to 149.
9. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 11 to 67, 79 to 87, 93 to 139, 142 & 143 as claimed by the firm.
10. Quantities of import item at Sl. No 7 viz. Aluminium Wire Rod(Electrolytic grade) may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 88 to 92.
11. Quantities of import item at Sl. No. 8 viz. Glass Mica Tape may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 101, 118 to 113, 142 & 143.
12. Quantities of import item at Sl. No. 9 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 101, 118 to 133, 142 & 143.

RA may take suitable consequential action accordingly.

75	Case No.: 19/18/81-ALC2/2014	Party Name:NEHAL STEELS PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00638/AM15/	RLA File :30/24/040/00040/AM15/	Lic.No/Date:3010103344 20.01.2015	Defer Date: 11.08.2015
	Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015. As no reply has been received from the company, NC decided to send a reminder to the company to expedite reply. The case stands deferred to 11.08.2015.			

76	Case No.: 29/18/81-ALC2/2014	Party Name:VIKETA ELECTRONICS	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00648/AM15/	RLA File :34/24/040/00275/AM15/	Lic.No/Date:3410040884 20.01.2015	Defer Date: 11.08.2015
	Decision : NC observed that the firm has furnished reply to DeitY vide letter dated 20.05.2015. The case stands deferred to 11.08.2015.			

77	Case No.: 32/18/81-ALC2/2014	Party Name:JINDAL SAW LTD	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
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HQ File :01/81/050/00651/AM15/	RLA File :05/23/040/00477/AM15/	Lic.No/Date:0510392999 28.01.2015	
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Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/62/2015-TSW/101 dated 02/06/2015 as under:-

1. For export item at Sl. No. 1, import items may be allowed as under:
 - (i) Import items at Sl. No. 1 to 9 as per SION C-1292.
2. For export item at Sl. No. 2, import items may be allowed as under:
 - (i) Import items at Sl. No. 10 to 18 as per SION C-1292.
 - (ii) Import items at Sl. No. 19 viz. Sintered powder as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
 - (iii) Import items at Sl. No. 20 viz. Wiremesh as 1.05 Sq.Mtrs./Sq. Mtr. content in the export item at Sl. No. 2.
 - (iv) Import items at Sl. No. 21 Viz. Cement as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
3. For export item at Sl. No. 3, import items may be allowed as under:
 - (i) Import items at Sl. No. 22 to 26 as per SION C-593.
4. For export item at Sl. No. 4, import items may be allowed as under:
 - (i) Import items at Sl. No. 27 to 31 as per SION C-593.
5. For export item at Sl. No. 5, import items may be allowed as under:
 - (i) Import items at Sl. No. 32 to 36 as per SION C-593.

RA may take suitable consequential action accordingly.

Case No.:33/18/81-ALC2/2014	Party Name:JINDAL SAW LTD	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00652/AM15/	RLA File :05/23/040/00476/AM15/	Lic.No/Date:0510392998 28.01.2015	Defer Date: 11.08.2015
78	Decision : NC observed that reply of the company has been referred to DIPP. The representative of DIPP stated that the reply of the party is not in accordance to their DL. NC therefore, decided to send a copy of the DL to the party asking to furnish information in accordance to DL. The case stands deferred to 11.08.2015.		

Case No.:56/18/81-ALC2/2014	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
HQ File :01/81/050/00675/AM15/	RLA File :22/24/040/00088/AM15/	Lic.No/Date:2210015181 30.01.2015	Defer Date: 11.08.2015
79			

Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company.

The case stands deferred to 11.08.2015.

80	Case No.: 44/18/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00663/AM15/	RLA File :07/24/040/00362/AM15/	Lic.No/Date:0710107543 02.02.2015	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of C&PC. NC decided to send a reminder to C&PC to expedite the reply.				
The case stands deferred to 11.08.2015.				

81	Case No.: 36/18/81-ALC2/2014	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00655/AM15/	RLA File :05/24/040/00421/AM15/	Lic.No/Date:0510393077 04.02.2015	Defer Date: 11.08.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 11.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company.				
The case stands deferred to 11.08.2015.				

82	Case No.: 6/3/81-ALC2/2015	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00079/AM16/	RLA File :34/24/040/00292/AM15/	Lic.No/Date:3410040933 06.02.2015	Defer Date: 11.08.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015. As no reply has been received from the company, NC decided to send a reminder to the company to expedite reply.				
The case stands deferred to 11.08.2015.				

83	Case No.: 5/3/81-ALC2/2015	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00078/AM16/	RLA File :32/21/040/00209/AM15/	Lic.No/Date:3210077479 12.03.2015	Defer Date: 11.08.2015
Decision : NC noted that DeitY Deficiency letter was issued to the company on 19.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company.				
The case stands deferred to 11.08.2015.				

84	Case No.:17/3/81-ALC2/2015	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00090/AM16/	RLA File :08/24/040/00461/AM15/	Lic.No/Date:0810134782 12.03.2015	Defer Date: 11.08.2015
Decision : NC observed that as per MSME comments vide email dated 10.07.2015 the Value Addition for subject AA is coming out to be less than 15% which is not as per FTP guidelines. NC therefore decided to seek clarification from RA as to how Advance Authorisation was issued where Value Addition is less than 15%. NC also decided that the Technical Authority may examine the case from wastage angle. The case stands deferred to 11.08.2015.				

85	Case No.:22/3/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00095/AM16/	RLA File :31/83/040/00257/AM15/	Lic.No/Date:3110065320 12.03.2015	Defer Date: 11.08.2015
Decision : NC observed that the case has been referred to Ministry of Steel. The case stands deferred to 11.08.2015.				

86	Case No.:9/3/81-ALC2/2015	Party Name:REGALIA LAMINATES	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00082/AM16/	RLA File :05/24/040/00559/AM15/	Lic.No/Date:0510393668 20.03.2015	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of C&PC. NC decided to send a reminder to C&PC to expedite the reply. The case stands deferred to 11.08.2015.				

87	Case No.:10/3/81-ALC2/2015	Party Name:WELSPUN CORP LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
	HQ File :01/81/050/00083/AM16/	RLA File :34/24/040/00338/AM15/	Lic.No/Date:3410041062 20.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/62/2015-TSW/114 dated 02/06/2015 as under:- 1. Quantities of export products at Sl. No. 1 & 2 may also be specified as under in addition to their weights. 1. OD 499.70 mm x 26 mm WThk – qty 1592 mtrs., 2. OD 513.70 mm x 33 mm WThk– qty 967.20 mtrs.				

3. OD 448.10 mm x 24 mm WThk- qty 1775 mtrs.
 4. OD 460.10 mm x 30 mm WThk- qty 809.80 mtrs.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No.1& 2.
 3. Thickness of import items at Sl. No. 1 & 2 may be specified as " 24 mm, 26 mm, 30 mm, 33 mm".
 4. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:
 - i. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1637.20 MT as 1.05 MT/MT content in the export products at Sl. No. 1.
 - ii. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 1637.20 MT as 1.05 MT/MT content in the export products at Sl. No. 2.
 - iii. Quantity of import item at Sl. No. 3 viz. Welding Wire may be allowed as applied for i.e. 12928.6 Kgs.
 - iv. Quantity of import item at Sl. No. 4 viz. Epoxy Powder may be allowed as 5567.4 Kgs inclusive of 5 % wastage.
 - v. Quantity of import item at Sl. No. 5 viz. Adhesive may be allowed as 3371.4 Kgs inclusive of 5 % wastage.
 - vi. Quantity of import item at Sl. No. 6 viz. Polypropylene may be allowed as 53788 Kgs. inclusive of 5 % wastage.
 - vii. Quantity of import item at Sl. No. 7 viz. Internal Epoxy Lining may be allowed as 5119 Kgs. inclusive of 5 % wastage.
 - viii. Quantities of import items at Sl. No. 8 may be allowed within 6 % of fob value of exports.

RA may take suitable consequential action accordingly.

Case No.:4/3/81-ALC2/2015	Party Name:ITP ELECTRONICS PRIVATE LTD	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
HQ File :01/81/050/00077/AM16/	RLA File :05/23/040/00578/AM15/	Lic.No/Date:0510393684 23.03.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/82/2015-TSW/88 dated 14/07/2015 as under:-			
88	1. Net weight of export product may be specified as 20037 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 17675 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 170520 Meters inclusive of 1.5% wastage. 4. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 10,50,000 Nos. & 3,50,000 Nos. respectively on net to net basis. 5. Quantity of import item at S.No.5 may be allowed as applied for i.e. 42630 Meters inclusive of 1.5% wastage.		

6. Quantity of import item at S.No.6 may be allowed as applied for i.e. 74.6 Kgs. inclusive of 1.5% wastage.

RA may take suitable consequential action accordingly.

89	Case No.:13/3/81-ALC2/2015	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Approved
	HQ File :01/81/050/00086/AM16/	RLA File :07/24/040/00448/AM15/	Lic.No/Date:0710107915 24.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(65)/15-ME dated 14/07/2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

90	Case No.:7/3/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00080/AM16/	RLA File :07/24/040/00435/AM15/	Lic.No/Date:0710107924 25.03.2015	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of C&PC. NC decided to send a reminder to C&PC to expedite the reply.				
The case stands deferred to 11.08.2015.				

91	Case No.:12/3/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00085/AM16/	RLA File :07/24/040/00464/AM15/	Lic.No/Date:0710107922 25.03.2015	Defer Date: 11.08.2015
Decision : NC noted that DeitY Deficiency letter was issued to the company on 19.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company.				
The case stands deferred to 11.08.2015.				

92	Case No.:19/3/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00092/AM16/	RLA File :07/24/040/00441/AM15/	Lic.No/Date:0710107923 25.03.2015	Defer Date: 11.08.2015
Decision : NC observed that the case is under examination of C&PC. NC decided to send a reminder to C&PC to expedite the reply.				
The case stands deferred to 11.08.2015.				

93	Case No.:20/3/81-ALC2/2015	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00093/AM16/	RLA File :04/24/040/00319/AM15/	Lic.No/Date:0410160382 06.04.2015	Defer Date: 11.08.2015
Decision : NC observed that the case was referred to MSME. NC also noted that MSME has returned the application with the remark that the case does not pertain to them since the items of import are restricted classified under hazardous. NC decided to refer the case to MoEF for examination. The case stands deferred to 11.08.2015.				

94	Case No.:25/3/81-ALC2/2015	Party Name:ALPINE STAMPINGS	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00098/AM16/	RLA File :03/94/040/01224/AM15/	Lic.No/Date:0310795242 10.04.2015	Defer Date: 11.08.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015. As no reply has been received from the company, NC decided to send a reminder to the company to expedite reply. The case stands deferred to 11.08.2015.				

95	Case No.:26/3/81-ALC2/2015	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00099/AM16/	RLA File :04/24/040/00332/AM15/	Lic.No/Date:0410160401 10.04.2015	Defer Date: 11.08.2015
Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.06.2015. As no reply has been received from the company, NC decided to send a reminder to the company to expedite reply. The case stands deferred to 11.08.2015.				

96	Case No.:24/3/81-ALC2/2015	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:6/81-ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00097/AM16/	RLA File :08/24/040/00009/AM16/	Lic.No/Date:0810135088 23.04.2015	Defer Date: 11.08.2015
Decision : NC observed that as per MSME comments vide email dated 29.05.2015 the Value Addition for subject AA is coming out to be less than 15% which not as per FTP guidelines. NC therefore decided to seek clarification from the party. NC also decided that the Technical Authority may examine the case from wastage angle.				

The case stands deferred to 11.08.2015.

97	Case No.: 1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:6/81- ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date: 11.08.2015
	Decision : NC observed that copy of application has not been received from RA. Hence NC decided to send e-mail to RA to forward copy of the application. The case stands deferred to 11.08.2015			

98	Case No.: 2/3/81-ALC2/2015	Party Name:UM CABLES LTD.,	Meet No/Date:6/81- ALC2/2015 30.06.2015	Status: Deferred
	HQ File :01/81/050/00075/AM16/	RLA File :03/95/040/01040/AM15/	Lic.No/Date:0310795878 13.05.2015	Defer Date: 11.08.2015
	Decision : NC observed that copy of application has not been received from RA. Hence NC decided to send e-mail to RA to forward copy of the application. The case stands deferred to 11.08.2015.			

Offline Agenda Meeting No. 06/81 dated 30.06.2015

Sl. No. 60	
Case No. AR- 19	M/s. Powergear Limited
Meeting No. 06/81	F. No. 01/81/50/798/AM07/DES-II
Dated:- 30.06.2015	Request for amendment in adhoc Norms in respect of Advance License No. 0310732920 dated 30.04.2013.
Decision : NC observed that the firm was directed to appear before NC for personal hearing. The firm requested to defer the case for next date of the meeting, since they could not receive the letter in time. NC decided to defer the case. The case stands deferred to 11.08.2015.	

Sl. No. 61	
Case No. AR- 22	M/s. Vautid-Shah Hardface Pvt. Ltd.
Meeting No. 06/81	F. No. 01/81/50/122/AM14/DES-II
Dated:- 30.06.2015	Request for amendment in adhoc Norms in respect of Advance License No. 0310732920 dated 30.04.2013.
Decision : NC noted that DIPP Deficiency letter was issued to the company on 19.03.2015	

followed by reminder on 26.06.2015. NC decided to wait for the reply of the company.

The case stands **deferred** to 11.08.2015.

Sl. No. 62

Case No. AR- 23	M/s. Angelique International Limited
Meeting No. 06/81	F. No. 01/81/50/271/AM13/DES-II
Dated:- 30.06.2015	Request for amendment in adhoc Norms in respect of Advance License No. 0510334458 dated 12.09.2012.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/82/2015-TSW/23-A/R dated 14/07/2015 as under:-

1. Net weight of export items at Sl. No. 1, 2 & 3 may be modified as 26.243 MT, 1.059 MT & 18.354 MT respectively.
2. Word "Relevant" may be prefixed with the description of import item.
3. Taking clue from SION C-893, quantity of import item may be allowed as 59.387 MT as 1.30 Kg./Kg. contents in export items after taking 1/3rd recovery from scrap.

RA may take suitable consequential action accordingly.

Sl. No. 63

Case No. AR-	M/s. KEI Industries
Meeting No. 06/81	F. No. 01/81/50/436/AM14/
Dated:- 30.06.2015	Request for enhancement of Norms in respect of Advance Authorisation No. 0510371965 dated 26.11.2013.

Decision : NC noted that the reply of the firm has been referred to DIPP. The representative of DIPP stated in NC meeting dated 30.12.2014, that the company was requested to provide relevant Shipping Bills correlating the inputs mentioned in the subject authorization and they may be directed to produce the same. NC decided to send a letter to the party to furnish a copy of the shipping bill.

The case stands **deferred** to 11.08.2015.

Sl. No. 64

Case No. AR-	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 06/81	F. No. 01/81/50/1642/AM04/
Dated:- 30.06.2015	Request for fixation of Norms in respect of Advance Authorisation No. 3410009867 dated 04.03.2004.

Decision : NC noted that reply of the company has been referred to DHI. The representative of DHI stated to direct the party to furnish export/import documents and also copy of the

shipping bill. Accordingly, NC decided to send a letter to the party to furnish export/import documents and copy of the shipping bill.

The case stands **deferred** to 11.08.2015.

Sl. No. 65	
Case No. AR-	M/s. Crompton Greaves Limited
Meeting No. 06/81	F. No. 01/81/50/262/AM14/
Dated:- 30.06.2015	Request for fixation of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.
Decision : NC noted that DHI Deficiency letter was issued to the company on 19.03.2015 followed by reminder on 14.05.2015 and final reminder on 26.06.2015. NC decided to wait for the reply of the company.	
The case stands deferred to 11.08.2015.	

Sl. No. 66	
Case No. AR-	M/s. Crompton Greaves Limited
Meeting No. 06/81	F. No. 01/81/50/311/AM13/
Dated:- 30.06.2015	Request for fixation of Norms in respect of Advance Authorisation No.0310709770 dated 20.09.2012.
Decision : NC noted that DHI Deficiency letter was issued to the company on. 11.05.2015 followed by reminder on 26.06.2015. NC decided to wait for the reply of the company.	
The case stands deferred to 11.08.2015.	

Sl. No. 67	
Case No. AR- 3	M/s. Sterlite Industries (I) Limited
Meeting No. 06/81	F. No. 01/81/162/96/AM12/
Dated:- 30.06.2015	Request of M/s. Sterlite Industries (I) Limited to ratify ad-hoc norms in respect of Annual Advance Authorisation No. 3510030590dated 15.06.2010.
Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(64)/15-ME dated 14/07/2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 68	
Case No. AR- 12	M/s. Hightemp Furnaces Limited
Meeting No. 06/81	F. No. 01/81/50/408/AM14/DES-II
Dated:- 30.06.2015	Request of M/s. Hightemp Furnaces Limited for ratification ad-

	hoc norms in respect of Advance Authorisation No. 0710098546 dated 25.09.2013.
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(32)/2014-TSW (B)/255 dated 03/07/2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 69	
Case No. AR- 13	M/s. Hightemp Furnaces Limited
Meeting No. 06/81	F. No. 01/81/50/417/AM13/DES-II
Dated:- 30.06.2015	Request of M/s. Hightemp Furnaces Limited for ratification ad-hoc norms in respect of Advance Authorisation No. 0710092293 dated 05.12.2012.
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(44)/2013-TSW (B)/223 dated 16/06/2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 70	
Case No. AR- 14	M/s. Videocon Industries limited
Meeting No. 06/81	F. No. 01/81/162/45/AM16/DES-II
Dated:- 30.06.2015	Request of M/s. Videocon Industries Limited for ratification ad-hoc norms in respect of Advance Authorisation No. 0310211677 dated 02.07.2003.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/82/2015-TSW /14-A/R dated 14/07/2015 as under:-	
For the purpose of redemption, Advance Authorization may be ratified on repeat basis as their A. A. No. 0310184941 dated 20.02.2003 ratified in NC meeting No. 17/04 dated 13.08.2003.	
RA may take suitable consequential action accordingly.	

Sl. No. 71	
Case No. AR- 15	M/s. Videocon Industries limited
Meeting No. 06/81	F. No. 01/81/162/46/AM16/DES-II
Dated:- 30.06.2015	Request of M/s. Videocon Industries Limited for ratification ad-hoc norms in respect of Advance Authorisation No. 0310038799 dated 25.05.2000.
Decision : NC decided to send a letter to firm to submit the following information as per comments of the representative of DIPP as under:-	
Information in respect of Sl. No. 3,4,5 & 11 of Standard Deficiency Letter.	

The case stands **deferred** to 11.08.2015.

Sl. No. 72

Case No. AR- 16	M/s. Dynamic Cables Pvt. Ltd.
Meeting No. 06/81	F. No. 01/81/50/272/AM14/DES-II
Dated:- 30.06.2015	Request of M/s. Dynamic Cables Pvt. Ltd. for ratification ad-hoc norms in respect of Advance Authorisation No. 1310044136 dated 28.08.2013.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/82/2015-TSW /16-A/R dated 14/07/2015 as under:-

1. Voltage rating of "0.6 KV/1.0 KV" may be specified with the description of export items at Sl. No. 1, 2 & 3.
2. Words " Aluminum Conductor, XLPE insulated, Armoured" may be suffixed with the description of export item at Sl. No. 4.
3. Net weight of export items at Sl. No. 1, 2, 3 & 4 may be specified as 9336 Kgs., 5405 Kgs., 6049 Kgs. & 52460 Kgs. respectively
4. Quantities of import items at Sl. No 1, 3, 5 & 7 viz. Alumimium Ingots may be allowed as applied for i.e. 6913 Kgs., 3920 Kgs., 4386 Kgs. & 6000 Kgs. respectively on net to net basis as claimed by the firm.
5. Quantities of import items at Sl. No. 2, 4, 6 & 8 viz. XLPE Compound may be allowed as 2423 Kgs., 1485 Kgs., 1663 Kgs. & 16428 Kgs. respectively on net to net basis as claimed by the firm.
6. Quantity of import item at Sl. No. 9 viz. Copper Tape may be allowed as applied for i.e. 1524 Kgs. on net to net basis as claimed by the firm.
7. Quantity of import item at Sl. No. 10 viz. Steel Wire may be allowed as applied for i.e. 26264 Kgs. on net to net basis as claimed by the firm.

RA may take suitable consequential action accordingly.

Sl. No. 73

Case No. AR- 17	M/s. Videocon Industries limited
Meeting No. 06/81	F. No. 01/81/50/746/AM07/DES-II
Dated:- 30.06.2015	Request of M/s. Videocon Industries Limited for ratification ad-hoc norms in respect of Advance Authorisation No. 0310413619 dated 27.12.2006.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/82/2015-TSW /17-A/R dated 14/07/2015 as under:-

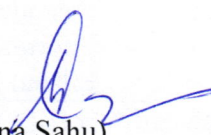
For the purpose of redemption, Advance Authorization may be ratified as under:

1. Words " Copper, Length:0.5 Meter" may be suffixed with the description of import

- item at Sl. No. 3.
2. Words “ PCB with microprocessor” may be suffixed with the description of import item at Sl. No. 6.
 3. Import items at Sl. No. 1 to 6 may be allowed as per General Note-4 for Engineering Products.

RA may take suitable consequential action accordingly.

Date:10.07.2015
Place:New Delhi


(Pradyumna Sahu)
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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30.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Technomak Project (I) Pvt. Ltd. for ratification of norm of AA No. 0410149963 dated 18.09.2013.

Reference: DGFT ID Note No. 01/81/50/181/AM15/DES-II/41 Dt. 28.05.2015

O/o DGFT may refer to firm's reply dated 14.05.2015 forwarded to this office under above reference. Based on information made available in their reply the proposal is recommended as under:

Export Product:

Pre-Fabricated Structural Platform for Power Plants (including Handrail, Gangway, Steel Structure E-1, E2, E3, E4, E5 & CI and other parts) in CKD condition (Total Net weight- 48953.22 kgs.) – 1 Set.

Import Items:

Sl. No	Import Items	Qty. recommended
1-5 & 12-25	Beams, Angles, Section & MS Flat Bar	1.02 kg/kg content in the export product.
6 & 26-31	MS Pipe of relevant dia.	1.02 kg/kg content in the export product.
7-11 & 32-38	Steel Plate of relevant thickness	1.05 kg/kg content in the export product.
39-70	Stair treads and Grating of relevant sizes.	Net to net basis i.e. 1 kg/kg content in the export product.
71-85	Components as per description given in the authorization	Net to net basis as per condition of GN-44 for engineering products.

This issue with the approval of IA(KKT).

g...
7.2.15
(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(57)/2014/TSW(B)/

dated 07.07.2015.

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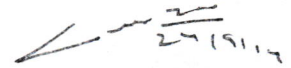
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting 30/07/2014 - Case No. 43/24/81 (M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310755802 dated 28.10.2013)**

Taking clue from SIONs, C-593 & C-1292, Advance Authorization may be ratified as under:

1. Words " DFBE Coating thickness of 810 Micron " may be added with the description of export item at Sl. No. 1.
2. Words "of relevant grade & thickness" may be added with the description of import items at Sl. No. 1 & 11.
3. Thickness of import item at Sl. No. 1 may be amended from " 8 mm to 40 mm" to " 0.281IN, 0.312 IN & 0.375 IN "
4. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 36473.793 MT as 1.05 MT/MT content in the export products at Sl No. 1 & 3.
5. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 167.469 MT.
6. Quantity of import item at Sl. No. 3 may be allowed as 1163.618 MT inclusive of 5% wastage.
7. Quantity of import items at Sl. No. 4 indicated in "MT" may be deleted and CIF value of these items taken together may be restricted within 6% of fob value of export items at Sl. No 1 & 2.
8. Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for i.e. 11.752 MT & 192.72 MT respectively taking clue from SION C-1292 for export item at Sl. No. 2.
9. Quantities of import items at Sl. No. 7 to 10 may be allowed as SION C-593 for export item at Sl. No. 3.
10. Thickness of import item at Sl. No. 11 may be amended from " 8 mm to 40 mm" to "0.500 IN"
11. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 4639.734 MT as 1.05 MT/MT content in the export product at Sl No. 2.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/113/2013-TSW/40 dated 24/09/2014

By NO 816-DES#
24-9-14

30-7-14

Subject: Re: Fwd: Ratification of Norms of Advance
Authorization No. 0310755802 dated 28.10.2013 Issued
under Para 4.7 of HBP, Vol.I.

Date: 08/13/14 01:15 PM
From: MAN Exim <manexim@maninds.org>

To: haradhan.das@nic.in
Cc: N.Nagarajan <n.nagarajan@maninds.org>

EPCG Authorisation copy pdf (838kB)

Ratification of Norms - Covering Letter.pdf (170kB)

Dear Sir,

This is with reference to your below email, we would like to inform your that we have already submit the details as required by you vide our letter dated 03-07-2014 to your office as well as to *Shri Sushil Kumar Jain, Sr. D. O., DIPP*, where in we have given the below details:

Quote

Please also refer to the clarification required by NC vide its meeting No. 3/81-ALC2/2014 dated 06-05-2014. The export is under Deemed Export & we give below the details:

1. The EPCG Authorisation No. is 0530161693 dated 14-10-2013, issued to Indian Oil Corporation Limited (PSU) (Copy enclosed).
2. CIF Value _____
3. The EPCG Authorisation issued to IOCL is under Zero Duty Scheme.
4. The Duty Saved Amount as mentioned on the EPCG Authorisation is Rs. 51,72,16,602.00.
5. The Product to be manufactured by IOCL – Please refer to the condition sheet attached of the EPCG Authorisation No. 0530161693 dated 14-10-2013 issued to IOCL.
6. The EPCG Authorisation holder intends to discharge the export obligation against the EPCG Authorisation by exporting the items mentioned in the Condition Sheet (copy enclosed). **

** ***

*_Unquote_

*We have attached the copy of the letter 03-07-2014 & EPCG Authorisation of IOCL for your kind reference.

Kindly confirm the whether we should submit the details once again to your office.

Regards,

Shashiraj MH
Deputy Manager
Man Industries (India) Limited
101 Man House,
S V Road, Vile Parle (West),
Mumbai - 400 056.
Tel: 66477500/552

Shri AKB
HAM
13/8/14

: 66477600

Email: manexim@maninds.org

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----- Original Message -----

>Subject: Ratification of Norms of Advance Authorization No. 0310755802 dated 28.10.2013 Issued under Para 4.7 of HBP, Vol.I.

>Date: Wed, 13 Aug 2014 11:34:13 +0530

>From: Haradhan Das <haradhan.das@nic.in>

>To: ojha@maninds.org, enquiry@maninds.org

>

>

>

>*GOVERNMENT OF INDIA*

>

>

> *_MINISTRY OF COMMERCE & INDUSTRY_*

>

>*DEPARTMENT OF COMMERCE*

>

>*DIRECTORATE GENERAL OF FOREIGN TRADE*

>

>*DES.II SECTION, ROOM No. 404, 4th Floor, **UDYOG BHAWAN: *

>

>*_NEW DELHI-110011: Website: _**dgft.gov.in* <<http://www.nic.in/eximpol>>**

>

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> //

>

>File No.01/81/050/218/AM14/

>

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>

>Dated :

>

>To

>

>M/s Man Industries (India) LTD.

>ojha@maninds.org, enquiry@maninds.org

>Sub:*Ratification of Norms of Advance Authorization No. 0310755802 dated 28.10.2013

**Issued under Para 4.7 of HBP, Vol.I. **Meeting No 06/81Dated:17.06.2014.*

>

>Sir,

>

>Please refer to subject mentioned above.You are also requested to clarify as to whether it

in a case of Physical exports or Deemed exports. If the same is Deemed Exports, detailed information alongwith relevant documents may be furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:-

- >
- >EPCG licence number and date.
- >
- >(i)CIF value of the licence.
- >
- >(ii)Whether this licence was issued under Zero duty or 3 per cent Scheme.
- >
- >(iii)Custom duty saved amount.
- >
- >(iv)Products to be manufactured.
- >
- >(v)How EPCG licence holder intends to discharge the EO against the EPCG licence.
- >

>2. You are, therefore, once again requested to furnish the requisite details within 3 weeks from the date of issue of this letter. The information /reply must be sent to the authorities as mentioned in the letter referred to in above paragraph.

>

>Yours faithfully,

>

>(Haradhan Das)

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>Foreign Trade Development Officer

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>Tel: 011-23061562/Ext.267

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30/7/14

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Licence No. 0510370995 dated 13.11.2013 issued to M/s. Bartec India Pvt. Ltd, New Delhi.

Reference DGFT U.O. No. 01/81/50/433/AM14/DES-11/297 dated 19.2.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. to M/s Bartec India Pvt. Ltd, New Delhi for ratification of the norms of advance licence issued under Para 4.7 for export of "Amadas (Analyser Management and Data Acquisition System)."

2. The FOB value of export is Rs.24,516,883.00 (US\$ 400,603.00) and CIF value of Import is Rs 21,319,027.00 (US\$ 342,749.00).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization on 'Net to Net' basis with accountability clause.

DES/72
19/8/14


(Asha Nangia)
Director
Tel. 24369904

Shri Haradhan Das, FTDO, O/o DGFT, Udyog Bhava, New Delhi
DIT U.O. No. W-27/10/2014-IPHW dated 14.8.2014

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30.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Mileen Engineers for ratification of norm of AA No.
0310758104 dated 18.11.2013.

Reference: DGFT ID Note No.01/81/50/448/AM14/DES-II/22 Dt.
07.05.2015

Reference above application and based on information made available in
the subsequent reply, the proposal is recommended as under:

Export Product: Bushing Metal part assembly for Transformer – 3343 No.
(Net weight/Unit – 6.1 kg.)

Import Items:

Sl. NO.	Import Item	Quantity recommended
1	Copper Bars/Rods/Strips	1.02 kg/kg content in the export product.
2	Brass Bars/Rods/Strips	1.02 kg/kg content in the export product
3	Porcelain Insulators	Net to net basis.

This issue with the approval of IA(KKT).

g. - 17-6-15
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(42)/0310/MI/2014/TSW(B)/

dated 17.06.2015.

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Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

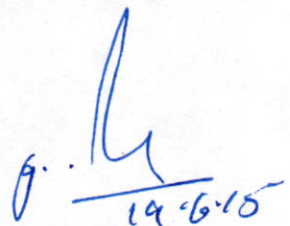
Subject : Application of M/s Texmaco Rail & Engineering Ltd. for ratification of norm of AA No. 0210196856 dated 26.11.2013.

Reference: DGFT ID Note No.01/81/50/125/AM15/DES-II/40 Dt.
28.05.2015

O/o DGFT may refer to firm's reply dated 09.05.2015 forwarded to this office under above reference. It is observed from the reply that the firm has proposed to procure import items listed at Sl. No. 5, 7-10, 13-18, 24, 25 & 45 domestically and hence requested for deletion of these items. Further they have requested to include certain more items in the import list. Apart from these changes they have also proposed to modify description of export products broadly categorized in 4 categories and hence major amendment in the authorization is involved.

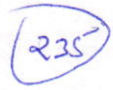
In view of the above and since there are major changes in import & export items, the firm may be requested to get amended their authorization in the first instance.

This issue with the approval of IA (KKT).


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(85)/2014/TSW(B)/  dated 19.06.2015.

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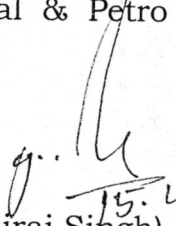
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Request of M/s Delphi Connection Systems India Ltd. for ratification of norm of AA No. 1010055822 dated 04.12.2013.

Reference : DGFT UO No.01/81/50/409/AM14/DES-II/144 dated 20.03.2014.

Reference above, the application of the firm has been examined and it is observed that the firm has proposed to import raw material and components required for the manufacture of Connector Cable Harness of different specification. Based on information submitted along with the application, components proposed to be imported on net-to-net basis may be allowed as per condition of GN-4 for engineering products. For items of raw material nature D/o Chemical & Petro Chemical may be consulted.

This issue with the approval of IA(KKT).


(Gajraj Singh)
Sr. Development Officer

FTDO-(DES II)- DGFT.
DHI UO No. 3(44)/1010/DK/2014/TSW(B)/

dated 15.04.2014.

Dy No 52-DES-II
21.4.14

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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/06/2015 - Case No. 18/24/81 (M/s Shalimar Wires Industries Ltd.) (Advance Authorization No.0210198164 dated 26.12.2013)

Advance Authorization may be ratified as under:

1. Word "of relevant grade & diameter" may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as 45900 Kgs. as 1.02 Kgs./kg. content in the export product taking clue from SION C-2018.
2. Quantity of import item at Sl. No.2 may be allowed upto 2 % of FOB value of exports.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/82/2015-TSW/26 dated 14 /07/2015

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**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/06/2014 - Case No. 22/24/81 (M/s. Ratnamani Metals & Tubes Limited) (Advance Authorization No. 0810127694 dated 03.01.2014)

Advance Authorization may be ratified as under :

1. Words " OD 10.75 Inches and Wall thickness 6.35 mm, 7.80 mm, 9.27 mm & 12.70 mm " may be suffixed with the description of export products at Sl. No. 1.
2. Words " OD 10.75 Inches and Wall thickness 7.80 mm, 9.27 mm, 12.70 mm, 11.13 mm & 12.70 mm " may be suffixed with the description of export products at Sl. No. 2.
3. Quantity of export product at Sl. No. 1 may also be specified as 175920.47 Sq. meters.
4. Quantity of export product at Sl. No. 2 may also be specified as 6464.49 Sq. meters.
5. Export products at Sl. No. 1 & 2 to contain 12396.7 MT & 550.953 MT of Carbon Steel respectively.
6. Words " of relevant grade & thickness " may be suffixed with the description of Import items at Sl. No. 1 to 5.
7. Taking clue from SION C-593, quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl. No. 1 may be allowed as 13016.535 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 1.
 - (ii) Quantity of import item at Sl. No. 2 may be allowed as 578.5 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 2.
 - (iii) Quantity of import item at Sl. No. 3 may be allowed as 79.892 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 3.
 - (iv) Quantity of import item at Sl. No. 4 may be allowed as 114.45 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 4.
 - (v) Quantity of import item at Sl. No. 5 may be allowed as 137.113 MT as 1.05 Kgs./Kg. content in the export product at Sl. No. 5.

Norms committee may take a view

✓ 9.7.14

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/89/2014-TSW/101 dated

09/07/2014

DM NO 521-DEBT
9.7.14

33
30.6.15

139
17.6.14

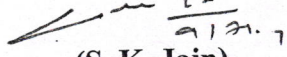
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/06/2014 - Case No. 1/6/81 (M/s. Jindal (India) Limited)
(Advance Authorization No. 0210202770 dated 25.04.2014)**

Taking clue from SION C-593, advance Authorization may be ratified as under:

1. Thickness of import item at Sl. No.1 may be modified as 0.250" (6.35 MM) & 0.307"(9.27 MM).
2. Thickness of import item at Sl. No. 2 may be modified as 0.438" (11.12 MM) & 0.500" (12.7 MM) .
- (i) Total quantity of import item at Sl. No. 1 may be allowed as 122.85 MT as 1.05 MT/MT content in the export product as under:
Thickness 0.250" (6.35 MM): 103.95 MT
Thickness 0.307" (9.27 MM): 18.9 MT
- (ii) Total quantity of import item at Sl. No. 2 may be allowed as 36.75 MT as 1.05 MT/MT content in the export product as under:
Thickness 0.438" (11.12 MM): 10.5 MT
Thickness 0.500" (12.7 MM) : 26.25 MT

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/89/2014-TSW/139 dated 09/07/2014

By No 529-DIES-II
9.7.14

43
30.6.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting 19/05/2015- Case No. 36/15/81(M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310790035 dated 09.10.2014)**

Advance Authorization may be ratified as under:

1. Words "DFBE Coating Thickness of 810 Microns" " may be added with the description of export item.
2. Words "of relevant grade & thickness" may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 167.074 MT as 1.05 MT/MT content in the export product.
3. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 0.681 MT.
4. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 5.590 MT inclusive of 5 % wastage.
5. Quantity of import items at Sl. No. 4 indicated in "MT" may be deleted.
6. Import items at Sl. No. 4 may be allowed upto 6 % of FOB value of exports.

Norms committee may take a view

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/62/2015-TSW/57 dated 02/06/2015

45
30.6.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 30/06/2015 - Case No. 11/15/81 (M/s Worthy Engineering)
(Advance Authorization No. 0710106811 dated 10.10.2014)**

Reply submitted by the firm vide their letter dated 09/03/2015 has been perused and they may be asked to submit the following information:

1. Justification for use of CRNGO Steel in Pre-fabricated "Stair cases" & "Stringers".
2. Net Weight of indigenous inputs in export items.
3. Net Weight of export item(s) as per Advance Authorisation is 300 MT, whereas, as per letter dated 09/03/2015, total weight has been indicated as 6238 Kgs. of Pre-fabricated Stair cases & 16483 Kgs. of Stringers and the same may be clarified.
4. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No.12/82/2015-TSW/45 dated 14/07/2015

56
30.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

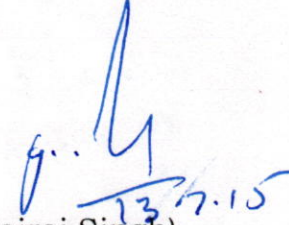
Subject: Application of M/s MPP Technologies Pvt. Ltd. for ratification of norm of AA No. 0710106967 dated 13.11.2014.

Reference: DGFT ID Note No. 01/81/50/512/AM15/DES-II/10 Dt. 20.04.2015

The undersigned is directed to refer to firm's reply dated 25.03.2015 in respect of subject authorization and based on information made available therein, the proposal is recommended as under:

1. Import items listed form Sl. No. 1 to 5 may be allowed as per SION C-1647.
2. Import item at Sl. No. 6 (Packing Material) may be allowed as per policy for Packing Material.

This issue with the approval of IA(KKT).


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(174)/2014/TSW(B)/

dated 13.07.2015.

Subject: Ratification of Norms of Advance Authorisation
3410040687,Dtd.14.11.2014

To: nc2.dgft@nic.in <nc2.dgft@nic.in>

Date: 06/24/15 10:51 AM

From: Shruti Wajpe <Shruti_Wajpe@raychemrpg.com>

dgft letter.pdf (451kB)

letter.pdf (141kB)

57
30.6.15

76
19.5.15

Dear Sir,

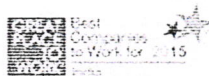
With reference to the above we would like to inform you that we have already applied for enforced closure of the above license and license are with DGFT.

So no Norms required in this case. As we have regularised the license by duty payment.

Shruti Wajpe

RAYCHEM RPG PVT LTD-HALOL

MB.NO.9978905434



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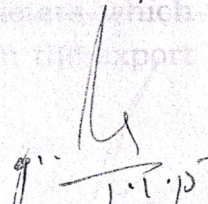
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Delphi Connection Systems India Ltd. for ratification of norm of AA No. 1010058891 dated 21.11.2014.

Reference above application it is observed that similar application of the same firm has been recommended recently. In line with similar cases recommended earlier the subject authorization may be ratified as under:

1. Import item from Sl. No. 1 to 34 are components and may be allowed on net to net basis as per condition of GN-4 for engineering products.
2. Import item at Sl. No. 35 is black tape in running meters which may be allowed with 1% wastage i.e. 1.01 m/m content in the export product.
3. Import item from Sl. No. 36 to 47 are polymers/chemical for which D/o Chemical & Petro Chemical may be consulted.

This issue with the approval of IA(KKT).


(Gajraj Singh)
Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(172)/2014/TSW(B)/1

dated 01.01.2015.

DN No 1146-DESA
2-1-2015

62
30.6.15
151
30-12-14

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Delphi Connection Systems India Ltd. for ratification of norm of AA No. 1010058911 dated 27.11.2014.

Reference above application it is observed that similar application of the same firm has been recommended recently. In line with similar cases recommended earlier the subject authorization may be ratified as under:

1. Import item from Sl. No. 1 to 52 are components and may be allowed on net to net basis as per condition of GN-4 for engineering products.
2. Import item from Sl. No. 53 to 55, 61 to 64, 67 to 82 are polymers/chemicals for which D/o Chemical & Petro Chemical may be consulted.
3. Rest of the items are cables & black tape in running meters which may be allowed with 1% wastage i.e. 1.01 m/m content in the export product.

This issue with the approval of IA(KKT).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(173)/2014/TSW(B)/

(1) dated 01.01.2015.

On No 1147-DES-II
2-1-15

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30.6.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/03/2015- Case No. 25/18/81 (M/s. Welspun Corp Limited)
(Advance Authorization No. 3410040828 dated 22.12.2014)**

Taking clue from SION C-2004, Advance Authorization may be ratified as under:

- (i) Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 26250 MT as 1.05 MT/MT. content in the export products.

Norms committee may take a view

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/35/2015-TSW/115 dated 21 /04/2015

68
30.6.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting 24/03/2015 - Case No. 52/18/81 (M/s. Man Industries (India) Limited)
(Advance Authorization No. 0310792534 dated 01.01.2015)**

Taking clue from SION C-1291, Advance Authorization may be ratified as under:

1. "Word "of relevant grade & thickness" may be added with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 20398.98 MT as 1.05 MT/MT content in the export product.
2. Quantity of import items at Sl. No. 6 indicated in "MT" may be deleted.
3. Import items at Sl. No. 2 to 6 may be allowed as per SION C-1291

Norms committee may take a view

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/35/2015-TSW/126 dated 21 /04/2015

70
30.6.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 30/06/2015 - Case No. 16/18/81 (M/s KEI Industries Ltd.)
(Advance Authorization No. 0510392801 dated 12.01.2015)**

Advance Authorisation may be ratified as under:

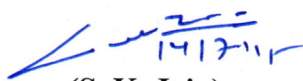
1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	6174	12	3061	23	368	34	1191
2	5030	13	405	24	389	35	7308
3	820	14	466	25	1622	36	10004
4	1395	15	1387	26	480	37	143
5	483	16	1780	27	730	38	22.1
6	728	17	67	28	884	39	34.4
7	1288	18	2200	29	1161	40	1136
8	393	19	678	30	1664	41	1467
9	1778	20	1380	31	13129	42	6273
10	672	21	531	32	580		
11	1658	22	316	33	846		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For Export products mentioned at Sl. No. 1, 2, 13, 14, 17, 24, 30, 32,33, 34, 37 to 42 as per Engineering Table 5.
 - For Export products mentioned at Sl. No. 3 to 12, 18 to 23, as 1.01 Kgs./kg content in the Export products.
 - For Export products mentioned at Sl. No. 15 & 25 as 485.4 Kgs./km each taking clue from Engineering Table 4.
 - For Export products mentioned at Sl. No. 16, 27, 28 & 29 as 776.6 Kgs./Km, 184.9 Kgs./Km, 277.7 Kgs./Km & 462.3 Kgs./Km respectively taking clue from Engineering Table 5.
 - For Export product mentioned at Sl. No. 26 as per Engineering Table 4.
 - For Export products mentioned at Sl. No. 31, 35 & 36 as applied for i.e. 8875.77 Kgs./Km, 6841.75 Kgs./Km & 8875.77 Kgs./Km, respectively taking clue from Engineering Table 5.
3. Quantities of import item at Sl. No 2 viz XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 16, 18 to 36 & 42.
4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 42.

5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 42.
6. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 42.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1, 3 to 16, 18 to 31 & 42 as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/82/2015-TSW/70 dated 14 /07/2015

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 30/06/2015 - Case No. 11/18/81 (M/s KEI Industries Ltd.)
(Advance Authorization No. 0510392935 dated 20.01.2015)**

Advance Authorisation may be ratified as under:

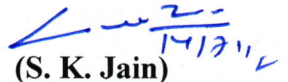
1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	13459	22	1964	43	1012	64	10380
2	5165	23	1403	44	1217	65	326
3	14206	24	2135	45	601	66	3088
4	18614	25	4489	46	712	67	2237
5	7269	26	9665	47	903	68	3859
6	8671	27	16807	48	696	69	432
7	7848	28	3395	49	814	70	9418
8	5881	29	6997	50	1060	71	2237
9	9673	30	2177	51	4024	72	357
10	18111	31	1156	52	575	73	1644
11	10645	32	995	53	5310	74	396
12	4943	33	1424	54	5333	75	357
13	10849	34	777	55	4980	76	1323
14	607	35	1217	56	4470	77	2161
15	859	36	166	57	4007	78	524
16	1236	37	283	58	3421	79	1675
17	756	38	452	59	3012	80	412
18	1139	39	343	60	2627	81	1328
19	1316	40	326	61	2194	82	1861
20	1332	41	412	62	936		
21	2259	42	199	63	803		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
- For Export products mentioned at Sl. No. 1, 7, 8, 10,12, 13,43 to 52, 65 & 78 as per Engineering Table 5.
 - For Export products mentioned at Sl. No. 9 & 11 as 5824.7 Kgs./Km each taking clue from Engineering Table 5.
 - For Export products mentioned at Sl. No. 14 to 39, 69, 72 to 74, as 1.01 Kgs./kg content in the Export products.
 - For Export products mentioned at Sl. No. 40 to 42, 75, 80 & 81 as per Engineering Table 4

- e) For Export products mentioned at Sl. No. 76, 77, 79 & 82 as 274.1 Kgs./km, 548.2 Kgs./km, 462.3 Kgs./km, 462.3Kgs./km respectively, taking clue from Engineering Table 4.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 13, 23 to 29, 43 to 64, 66 to 68 & 70 to 82.
4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 71.
5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 71.
6. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 71.
7. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 4, 6 to 11, 14 to 35, 40, 41 & 43 to 82 as claimed by the firm.
8. Quantities of import item at Sl. No 7 viz. Aluminium Wire Rod(Electrolytic grade)may be allowed as under:
- a) For Export products mentioned at Sl. No. 2 to 4, 6, 53 , 54, 56, 59 to 64, 66 to 68, as per Engineering Table 5.
- b) For Export products mentioned at Sl. No. 5 & 71, as 1.01 Kgs./kg content in the Export products.
- c) For Export products mentioned at Sl. No. 55, 57 & 58 as 2646.5 Kgs./km, 2080.2 Kgs./km & 1686.7 Kgs./km respectively taking clue from Engineering Table 5.
- d) For Export product mentioned at Sl. No. 70 as 3337.4 Kgs./Km, taking clue from Engineering Table 5.
9. Quantities of import item at Sl. No. 8 viz. Copper Tape/Copper Foil (Electrolytic High Conductivity Grade) may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 1 to 13, 64, 66 to 68 & 71.
10. Quantities of import item at Sl. No. 9 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 72 to 82.
11. Quantities of import item at Sl. No. 10 viz. Glass Mica Tape may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 80 to 82.
12. Quantities of import item at Sl. No. 11 viz. Relevant Nylon Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 14 to 31.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/82/2015-TSW/73 dated 14 /07/2015

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30.6.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 30/06/2015 - Case No. 18/18/81 (M/s KEI Industries Ltd.)
(Advance Authorization No. 0510392933 dated 20.01.2015)**

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	50.4	39	1726	77	73	115	2325
2	71	40	1623	78	186	116	3745
3	117	41	2299	79	425	117	4565
4	280	42	2814	80	505	118	1116
5	733	43	394	81	615	119	1273
6	1539	44	515	82	891	120	1491
7	2456	45	569	83	1152	121	3870
8	3049	46	995	84	1664	122	5655
9	280	47	1462	85	2005	123	6459
10	733	48	1752	86	2524	124	1740
11	1503	49	2460	87	3262	125	3262
12	1423	50	422	88	847	126	4224
13	1809	51	504	89	1741	127	3388
14	2779	52	3349	90	3075	128	1003
15	4685	53	392	90	3700	129	4321
16	1601	54	480	92	7475	130	3029
17	4429	55	452	93	4067	131	2078
18	8795	56	554	94	5132	132	2701
19	1800	57	2389	95	6289	133	4440
20	1866	58	5667	96	9485	134	1160
21	2240	59	12791	97	11822	135	452
22	3571	60	325	98	14152	136	1367
23	3836	61	355	99	13076	137	2758
24	4857	62	400	100	15939	138	4446
25	5346	63	462	101	363	139	5161
26	6815	64	771	102	342	140	279
27	9097	65	1288	103	432	141	724
28	10733	66	2400	104	1070	142	393
29	13199	67	1578	105	1160	143	627
30	18863	68	21.6	106	998	144	21.8
31	23666	69	34.3	107	1150	145	34.6
32	1799	70	50.3	108	3384	146	50.5

33	1867	71	71.3	109	5595	147	71.1
34	2240	72	181	110	3588	148	119
35	3571	73	576	111	2849	149	180
36	3836	74	277	112	2529		
37	4856	75	169	113	2992		
38	1544	76	100	114	1824		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 to 14, 16 to 25, 32 to 37, 50, 51, 53 to 57, 68 to 75, 81 to 91, 93 to 100, 135, 136, 140, 141 & 144 to 149, as per Engineering Table 5.
 - b) For Export products mentioned at Sl. No. 15, 27, 29, 31, 52 & 58 as 1249.4 Kgs./Km, 3513.3 Kgs./Km, 5547.4 Kgs./Km, 11094.7 Kgs./Km, 1756.7 Kgs./Km & 3513.3Kgs./Km respectively, taking clue from Engineering Table 5.
 - c) For Export products mentioned at Sl. No. 26, 28, 30 & 59 as applied for i.e. 2588.77 Kgs./Km, 4437.89 Kgs./Km, 8875.77 Kgs./Km & 8875.77 Kgs./Km respectively, taking clue from Engineering Table 5.
 - d) For Export products mentioned at Sl. No. 38 to 48, 60 to 64, 76,78 to 80, 119 to 123 & 125 to 127, as per Engineering Table 4
 - e) For Export products mentioned at Sl. No. 49, 65, 66 & 67 as 924.6 Kgs./Km, 274.1 Kgs./Km, 822.3 Kgs./Km & 462.3 Kgs./Km respectively, taking clue from Engineering Table 4.
 - f) For Export products mentioned at Sl. No. 77, 92, 137, 138 & 139 as 36.98 Kgs./Km, 5824.7 Kgs./Km, 1294.4 Kgs./Km, 2264.7 Kgs./Km & 2773.2 Kgs./Km respectively, taking clue from Engineering Table 5.
 - g) For Export products mentioned at Sl. No. 101 to 118, 128 to 134 , 142 & 143 as 1.01 Kgs./kg content in the Export products.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 11 to 67, 79 to 139, 142 & 143.
4. Quantities of import item at Sl. No. 3 i.e. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 100, 102 to 117, 134 to 141 & 144 to 149.
5. Description of import item at Sl. No. 4 may be amended as "Relevant Plasticizer Compound" and its quantity may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 100, 102 to 117, 134 to 141 & 144 to 149.
6. Quantities of import item at Sl. No. 5 i.e. Antimony Trioxide may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 100, 102 to 117, 134 to 141 & 144 to 149.
9. Quantity of import item at Sl. No. 6 i.e. Galvanised Steel Wire/G.I. Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 11 to 67, 79 to 87, 93 to 139, 142 & 143 as claimed by the firm.

10. Quantities of import item at Sl. No 7 viz. Aluminium Wire Rod(Electrolytic grade) may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 88 to 92.
11. Quantities of import item at Sl. No. 8 viz. Glass Mica Tape may be allowed as 1.02 Kgs./kg content in the export products at Sl. No. 101, 118 to 113, 142 & 143.
12. Quantities of import item at Sl. No. 9 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 101, 118 to 133, 142 & 143.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/82/2015-TSW/74 dated 14 /07/2015

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30.6.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 19/05/2015- Case No. 32/18/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510392999 dated 28.01.2015)

Advance Authorization may be ratified as under:

1. For export item at Sl. No. 1, import items may be allowed as under:
 - (i) Import items at Sl. No. 1 to 9 as per SION C-1292.
2. For export item at Sl. No. 2, import items may be allowed as under:
 - (i) Import items at Sl. No. 10 to 18 as per SION C-1292.
 - (ii) Import items at Sl. No. 19 viz. Sintered powder as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
 - (iii) Import items at Sl. No. 20 viz. Wiremesh as 1.05 Sq.Mtrs./Sq. Mtr. content in the export item at Sl. No. 2.
 - (iv) Import items at Sl. No. 21 Viz. Cement as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
3. For export item at Sl. No. 3, import items may be allowed as under:
 - (i) Import items at Sl. No. 22 to 26 as per SION C-593.
4. For export item at Sl. No. 4, import items may be allowed as under:
 - (i) Import items at Sl. No. 27 to 31 as per SION C-593.
5. For export item at Sl. No. 5, import items may be allowed as under:
 - (i) Import items at Sl. No. 32 to 36 as per SION C-593.

Norms committee may take a view

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/62/2015-TSW/101 dated 02/06/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC meeting dated 19/05/2015- Case No. 10/3/81 (M/s. Welspun Corp Limited) (Advance Authorization No. 3410041062 dated 20.03.2015)

Advance Authorization may be ratified as under:

1. Quantities of export products at Sl. No. 1 & 2 may also be specified as under in addition to their weights.
 1. OD 499.70 mm x 26 mm WThk – qty 1592 mtrs.,
 2. OD 513.70 mm x 33 mm WThk– qty 967.20 mtrs.
 3. OD 448.10 mm x 24 mm WThk– qty 1775 mtrs.
 4. OD 460.10 mm x 30 mm WThk– qty 809.80 mtrs.
2. Word “Relevant” may be prefixed with the descriptions of import items at Sl. No.1& 2.
3. Thickness of import items at Sl. No. 1 & 2 may be specified as “ 24 mm, 26 mm, 30 mm, 33 mm”.
4. Taking clue from SION at Sl. No. C-1292, quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 1637.20 MT as 1.05 MT/MT content in the export products at Sl. No. 1.
 - (ii) Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 1637.20 MT as 1.05 MT/MT content in the export products at Sl. No. 2.
 - (ii) Quantity of import item at Sl. No. 3 viz. Welding Wire may be allowed as applied for i.e. 12928.6 Kgs.
 - (iii) Quantity of import item at Sl. No. 4 viz. Epoxy Powder may be allowed as 5567.4 Kgs inclusive of 5 % wastage.
 - (iv) Quantity of import item at Sl. No. 5 viz. Adhesive may be allowed as 3371.4 Kgs inclusive of 5 % wastage.
 - (v) Quantity of import item at Sl. No. 6 viz. Polypropylene may be allowed as 53788 Kgs. inclusive of 5 % wastage.
 - (vi) Quantity of import item at Sl. No. 7 viz. Internal Epoxy Lining may be allowed as 5119 Kgs. inclusive of 5 % wastage.
 - (vii) Quantities of import items at Sl. No. 8 may be allowed within 6 % of fob value of exports.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/62/2015-TSW/114

dated 02/06/2015

88
30.6.15

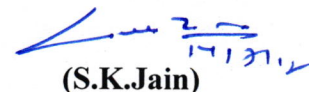
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/06/2015 - Case No. 4/3/81 (M/s. ITP Electronics Private Limited) (Advance Authorization No.0510393684 dated 23.03.2015)

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 20037 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 17675 Kgs. inclusive of 1% wastage.
3. Quantity of import item at S.No.2 may be allowed as applied for i.e. 170520 Meters inclusive of 1.5% wastage.
4. Quantities of import items at S.No.3 & 4 may be allowed as applied for i.e. 10,50,000 Nos. & 3,50,000 Nos. respectively on net to net basis.
5. Quantity of import item at S.No.5 may be allowed as applied for i.e. 42630 Meters inclusive of 1.5% wastage.
6. Quantity of import item at S.No.6 may be allowed as applied for i.e. 74.6 Kgs. inclusive of 1.5% wastage.

Norms Committee may take a view.


(S.K.Jain)

Development Officer

Norms Committee II

DIPP No.12/82/2015-TSW/88 dated 14 /07/2015

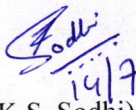
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: AA no 0710107915 dated 24.03.15 in respect of M/s Wieland Metals India Pvt. Ltd.

Norms may be fixed as follows:-

- Import of item at Sno. 1 may be allowed for 1890.05 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 2 may be allowed for 3887.22 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 3 may be allowed for 6880.4 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 4 may be allowed for 7481.92 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 5 may be allowed for 3504 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 6 may be allowed for 3898.55 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 7 may be allowed for 3401.06 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 8 may be allowed for 3613.24 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 9 may be allowed for 3401.06 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 10 may be allowed for 3153.86 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 11 may be allowed for 7287.25 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 12 may be allowed for 2397.84 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 13 may be allowed for 1477.02 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.
- Import of item at Sno. 14 may be allowed for 1943.61 kg after affecting 50% recovery for scrap and inclusive of 3% wastage.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri P. Sahoo, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC(MSME) UO note no 30(65)/15-ME dated 14.07.15

SL-62
30.6.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 30/06/2015 - Case No. A/R-23 (M/s Angelique International Ltd.) (Advance Authorization No. 0510334458 dated 12.09.2012)

Norms may be modified as under:

1. Net weight of export items at Sl. No. 1, 2 & 3 may be modified as 26.243 MT, 1.059 MT & 18.354 MT respectively.
2. Word "Relevant" may be prefixed with the description of import item.
3. Taking clue from SION C-893, quantity of import item may be allowed as 59.387 MT as 1.30 Kg./Kg. contents in export items after taking 1/3rd recovery from scrap.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/82/2015-TSW/23-A/R dated 14 /07/2015

SL-67
30-6-15

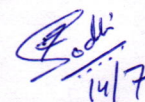
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Subject: Annual AA no 3510030590 dated 15.06.10 of M/s Sesa Sterlite.
The norms may be ratified as under

S No	Import Product	Export Product	Wastage
1	Copper in Copper concentrate	Copper in Copper Anode	1.02 : 1
2	Gold and Silver in Copper Concentrate	Gold and Silver in Copper Anode	For Gold, 1.015 : 1 For Silver, 1.085 : 1
3	Copper in Unrefined Copper Blister	Copper cathode/ Continuous Cast Copper Wire Rod	1.04 : 1
4	Copper Scrap in form of Buttons and Scraps	Copper cathode/ Continuous Cast Copper Wire Rod	1.06 : 1
5	Copper Cathode	Continuous Cast Copper Wire Rod	1:01
6	Gold and Silver in Anode Slime	Gold and Silver in "De-selenized" Anode Slime	1:01
7	Copper in Copper Anode	Copper in Copper Cathode/Continuous Cast copper Wire Rod	1.04 : 1
8	Gold and Silver in Copper Anode	Gold and Silver in Anode Slime	For Gold, 1.015 : 1 For Silver, 1.085 : 1
9	Gold and Silver in Unrefined Copper Blister Copper containing Gold and Silver	Gold and Silver in Anode Slime	For Gold, 1.015 : 1 For Silver, 1.085 : 1

The first four have been recommended as per previous advance authorizations, while Sno 5 & 6 has been recommended with nil wastage. Pre-fix "de-selenized" to be added before anode slime in export product description given at Sno 6.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

SL 68
30.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/s Hightemp Furnaces Ltd. for ratification of norm of AA No. 0710098546 dated 25.09.2013.

Reference: DGFT ID Note No. 01/81/50/408/AM14/DES-II/31 Dt. 21.05.2015

Reference above application and subsequent reply submitted by the firm vide their letter dated 25.03.2015 the proposal has been examined and based on information made available therein the proposal is recommended as under:

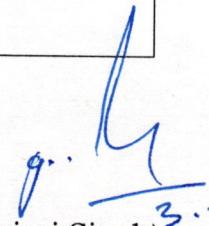
Export Product:

- i. Heat Treating Equipment- Tempering Furnace – 2 Nos.
- ii. Heat Treating Equipment-Post Washing Machine with SSTank-1 No.
- iii. Heat Treating Equipment-Pre Washing Machine with SSTank- 1 No.
- iv. Heat Treating Equipment- Traverser (2 Nos), Conveyor (1 Nos) with Lifter - 1 No.

Import Items:

Sl. No.	Import Item	Qty. recommended
71 & 72	Insulation Brick	1.03 kg/kg content in the export product.
204	AISI 310S Grade Seamless Pipe of relevant dia & wall thickness	1.02 kg/kg content in the export product.
1 to 70, 73 to 203 & 205 to 208	Components	Net to net basis as per condition of GN-4 for engineering products.

This issue with the approval of IA(KKT).


(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(32)/2014/TSW(B)/

dated 03.07.2015.

255

SL 69
30.6.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Hightemp Furnaces Ltd. for ratification of norm of
AA No. 0710092293 dated 05.012.2012.

Reference: DGFT ID Note No. 01/81/50/417/AM13/DES-II/28 Dt. 21.05.2015

Reference above application the reply submitted by the firm vide their
letter dated 24.02.2015 has been examined and based on information made
available therein, the proposal is recommended as under:

Export Product: Heat Treating Equipment

1. Sealed Quench Furnace (TKM-100-ERT) – 4 Sets.
2. Gas Nitriding Furnace THN – 100 – ERT – 1 Set.
3. Continuous Low Tempering (8 Tray) – 1 Set.
4. Degreasing Furnace – 1 Set.
5. Gas Generator (SF-4000-EN) – 1 Set.
6. Heaters and Tube Assembly – 50 Nos.

Import Items:

Sl. No.	Import Item	Qty. recommended/unit of EP
1-24	Components	May be allowed on net to net basis as per condition of GN-4 for engineering products.
25-27	Insulation Bricks	1.03 kg/kg content in the export product.
28-40, 42,43 & 50	Components	May be allowed on net to net basis as per condition of GN-4 for engineering products.
44-49	Graphite/Ribbon Packing	Net to net basis i.e. 1 kg/kg content in the export product.
51	Wire Cronix Nikil-Cromium	1.01 kg/kg content in the export product.
41 & 52	Silicon Sealant & Nikil Catalyst	Within 2% of FOB value of relevant export product.

This issue with the approval of IA (KKT).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(44)/2013/TSW(B)/

223

dated 16.06.2015.

30.6.15
Offline

SL-70
30.6.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 30/06/2015 - Case No. A/R-14 (M/s Videocon Industries Limited)
(Advance Authorization No. 0310211677 dated 02.07.2003)**

For the purpose of redemption, Advance Authorization may be ratified on repeat basis as their A. A. No. 0310184941 dated 20.02.2003 ratified in NC meeting No. 17/04 dated 13.08.2003.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/82/2015-TSW/14-A/R dated 14/07/2015

SL. 72
30.6.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 30/06/2015 - Case No. A/R-16 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310044136 dated 28.08.2013)**

Advance authorization may be ratified as under:

1. Voltage rating of "0.6 KV/1.0 KV" may be specified with the description of export items at Sl. No. 1, 2 & 3.
2. Words " Aluminum Conductor, XLPE insulated, Armoured" may be suffixed with the description of export item at Sl. No. 4.
3. Net weight of export items at Sl. No. 1, 2, 3 & 4 may be specified as 9336 Kgs., 5405 Kgs., 6049 Kgs. & 52460 Kgs. respectively
4. Quantities of import items at Sl. No 1, 3, 5 & 7 viz. Alumimium Ingots may be allowed as applied for i.e. 6913 Kgs., 3920 Kgs., 4386 Kgs. & 6000 Kgs. respectively on net to net basis as claimed by the firm.
5. Quantities of import items at Sl. No. 2, 4, 6 & 8 viz. XLPE Compound may be allowed as 2423 Kgs., 1485 Kgs., 1663 Kgs. & 16428 Kgs. respectively on net to net basis as claimed by the firm.
6. Quantity of import item at Sl. No. 9 viz. Copper Tape may be allowed as applied for i.e. 1524 Kgs. on net to net basis as claimed by the firm.
7. Quantity of import item at Sl. No. 10 viz. Steel Wire may be allowed as applied for i.e. 26264 Kgs. on net to net basis as claimed by the firm.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/82/2015-TSW/16-A/R dated 14 /07/2015

SL-73
30.6.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 30/06/2015 - Case No. A/R-17 (M/s Videocon Industries Limited)
(Advance Authorization No. 0310413619 dated 27.12.2006)**

For the purpose of redemption, Advance Authorization may be ratified as under:

1. Words “ Copper, Length:0.5 Meter” may be suffixed with the description of import item at Sl. No. 3.
2. Words “ PCB with microprocessor” may be suffixed with the description of import item at Sl. No. 6.
3. Import items at Sl. No. 1 to 6 may be allowed as per General Note-4 for Engineering Products.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/82/2015-TSW/17-A/R dated 14 /07/2015

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product. Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....